

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

ORIGINAL APPLICATION NO. 290/00262/16

**JODHPUR, THIS THE 4TH DAY OF JANUARY,
2018
CORAM**

**HON'BLE MR. PRASANNA KUMAR PRADHAN, ADMINISTRATIVE MEMBER
HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER**

MEHBOOB KHAN S/O SHRI FEZU KHAN, AGED ABOUT 52 YEARS, R/O QTR. NO. 39, CAMPUS, JAWAHAR NAVODAYA VIDYALAYA, AZAD NAGAR SARDARSHAHAR DISTT. CHURU, RAJASTHAN – 331403, AT PRESENT EMPLOYED ON THE POST OF CHOWKIDAR (UNDER SUSPENSION) IN JAWAHAR NAVODAYA VIDYALAYA, AZAD NAGAR SARDARSHAHAR DISTT. CHURU.

**.....APPLICANTS
BY ADVOCATE:- MR A.K. KAUSHIK.**

VERSUS

- 1. NAVODAYA VIDYALAYA SAMITI THROUGH ITS COMMISSIONER (AN AUTONOMOUS ORGANIZATION UNDER MINISTRY OF HUMAN RESOURCE DEVELOPMENT, DEPTT. OF SCHOOL EDUCATION & LITERACY), GOVT. OF INDIA, A-28, KAILASH COLONY, NEW DELHI-110 048.**
- 2. DEPUTY COMMISSIONER, NAVODAYA VIDYALAYA SAMITI, JAIPUR REGION, 18, SANGRAM COLONY, C-SCHEME, JAIPUR -302 004.**
- 3. THE PRINCIPAL, JAWAHAR NAVODAYA VIDYALAYA, AZAD NAGAR, SARDARSHAHAR DISTT. CHURU, RAJASTHAN – 331 403.**

.....RESPONDENTS

BY ADVOCATE : MS ADITI PROXY COUNSEL FOR MR RAJENDRA KATARIYA

ORDER

PER PRASANNA KUMAR PRADHAN, MEMBER(A)

THE APPLICANT FILED THE PRESENT OA SEEKING DIRECTION FOR THE RESPONDENTS TO GRANT 2ND MACP FROM THE DATE WHEN THE PENALTY OF WITHHOLDING INCREMENT AGAINST HIM WAS OVER.

2. WHEN THE MATTER WAS TAKEN UP FOR HEARING, LEARNED COUNSEL FOR THE RESPONDENTS INDICATED THAT RELIEF HAS BEEN GRANTED. HENCE, THE OA HAS BECOME INFRACTUOUS. THIS HAS ALSO BEEN CORROBORATED BY THE LEARNED COUNSEL FOR THE APPLICANT.

3. SINCE RELIEF HAS ALREADY BEEN GRANTED TO THE APPLICANT, THE OA HAS NOW BECOME INFRACTUOUS. ACCORDINGLY, THE SAME IS DISMISSED AS HAVING BECOME INFRACTUOUS. NO ORDER AS TO COTS.

(SURESH KUMAR MONGA)
PRADHAN
MEMBER (J)
MEMBER (A)

(PRASANNA KUMAR

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